निर्माण और आवास मन्त्रालय मे राज्य मन्त्रो (श्रो आई० के० गुजराल) : (क)

Written Answers

(ख) प्रश्न ही नहीं उठता ।

fTHE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING/ (निर्माण और आजास मन्त्रालय म राज्यमन्त्री

(SHRI I. K. GUJRAL) (a) No, Sir.

(b) The question does not arise.]

LAND FOR A 5-STAR HOTEL IN NEW DELHI

184. SHRI K. CHANDRASEKHARAN: Will the Minister of WORKS AND HOUS-ING/निर्माण और आवास मन्त्री be pleased to s^ate:

- (a) whether the attention of Government have been drawn to a newspaper report that appeared in the Hindustan Times of 13th August, 1971 to the effect that more than 10 years ago a 4-acre plot was earmarked for a 5-star hotel near Kautilya Marg, Chanakyapuri, New Delhi;
- (b) if so, whether it is a fact that all the tenders called for this purpose have been rejected; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING/

निर्माण और आवास मन्त्रीलय में राज्यमन्त्री

(SHRI I. K. GUJRAL): (a) to (c) No such news item has been noticed in the Hindnstan Times of the 13th August, 1971. Two tenders were received for lease of the plot without any premium on an annual rent of Rs. 23.40 per squre yard and Rs. 27.6"? per square yard. They were rejected as the offers were conditional and were also considered too low. Fresh lendernotices have been prepared and sent to the Department of Tourism to invite competitive tenders from intending hoteliers. The matter is still under consideration by them.

" [] English translation,

DE-REQUISITION OF HOUSES IN BOMBAY, CALCUTTA AND DELHI

185. SHRI N. R. MUNISWAMY: Will the Minister of WORKS AND HOUSING/ रीनमाण और आवास मन्त्री be pleased to

- (a) whether it is a fact that during May, 1971 Government issued instructions that derequisition of properties in Delhi, Bombay and Calcutta be suspended till a review of the accommodation available for Government servants had been made;
- (b) whether it is a fact that the executive action has not yet been taken to withdraw the orders of cancellation of requisitioned served Government accommodation Officers; and
- (c) if so, when are the instructions likely to be carried out by the Estate Officers?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING/ निर्माण और आवास मन्त्रालय में राज्य मन्त्री (SHRI I. K. GUJRAL): (a) Yes, Sir.

(b) and (c) The cases where the Government officers were asked to vacate requisitioned houses in their occupation because the same were required to be de-requisitioned are now being reviewed from time to time with a view to determining whether a particular house should be de-requisitioned because of its having outlived its utility from the Government point of view and the Government Officer concerned provided with alternative accommodation in case he is required to vacate the requisitioned house and is otherwise eligible for allotment of residential accommodation from the general pool.

SYSTEM OF ANNUAL CONFIDENTIAL REPORTS

186. DR.K. MATHEW KURIAN: SHRI K. P. SUBRAMANIA MENON: SHRI SASANKASEKHAR SANYAL SHRI MONORANJAN ROY:

Will the Minister of EDUCATION AND SOCIAL wELFARE/firnmsftr xmm *?gioT *T«t\ be pleased to state:

(a) whether the attention of Government